

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2020**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food
and Beverages Pvt. Ltd.**

SECTION: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Mr. Brijesh Kumar Tamber & Ms. Deepika Raghav, Advocates for RP
Mr. Naveen Kumar, RP .
Mr. Kshitij Sharda, Advocate for Lessor,
Mr. Abhishek Anand, Mr. Tushar Tyagi &
Mr. Viren Sharma, Advocates

Present for the Respondent: Mr. Akshay Kapoor, Mr. Kamal & Mr. Ashok Sharma, Advocate

ORDER

CA-133/19, Ld. Counsel submits that since he is pressing his relief prayed for in the present application before the Hon'ble NCLAT, he does not press this IA anymore. He wishes to withdraw the same. Dismissed as Withdrawn.

CA-607/2020 be listed for final disposal on 4th March, 2020.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**